AMENDMENT IN THE INDIAN AIKCKAJ TM RULES, 1934 AND AN EXPLANATORY NOTE THEREON

Papers laid

THE MINISTER OF TRANSPORT AND COMMUNICATIONS (SHRI S. K. PATIL): Sir, I beg to lay on the Table tinder subsection (3) of section 5 of the Indian Aircraft Act, 1934, a copy of the Ministry of Transport and Communications (Department of Communications and Civil Aviation) Notification No. AR/ 193/(39)/F. No. 10-A/75-57, dated the 12th March, 1958, publishing an amendment in the Indian Aircraft Rules, 1934, together with an explanatory note thereon. [Placed in Library, See No. LT-633/58.]

ALL INDIA INSTITUTE OF MEDICAL SCIENCES RULES, 1958

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): Sir, on behalf of Shri U. P. Karmarkar, I beg to lay on the Table, under sub-section (3) of section 28 of the All India Institute of Medical Sciences Act, 1956 a copy of the Ministry of Health Notification G.S.R. No. 135, dated the 15th March, 1958, publishing the All India Institute of Medical Sciences Rules, 1958. [Placed in Library, See No. LT-619/58.]

AMENDMENTS IN THE DELHI MOTOR VEHICLES RULES, 1940

SHRI RAJ BAHADUR: Sir, I beg to lay on the Table, under sub-section (3) of section 133 of the Motor Vehicles Act. 1939, a copy of Notification No. F. 12/44/57-MT/Home, dated the 15th January, 1958, publishing certain amendments in the Delhi Motor Vehicles Rules, 1940, issued by the Delhi Administration. [Placed in Library, See No. LT-656/58.].

DELHI MUNICIPAL CORPORATION (ELEC-TION OF COUNCILLORS) RULES, 1958 AND AN AMENDMENT THEREON

SHRI GOVIND BALLABH PANT: Sir, I beg to lay on the Table, under

sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957, a copy each of the following notifications of the Ministry of Home Affairs:

- (i) Notification No. F. 1/58-Elec. D.M. Cor., dated the 1st February, 1958, publishing the Delhi Municipal Corporation (Election Councillors) Rules, 1958.
- (ii) Notification No. F. 1/58-Elec. D. M. Cor., dated the 8th February, 1958, publishing an amendment in the Delhi Municipal Corporation (Election of Councillors) Rules, 1958. [Placed in Library, See No. LT-549/58 for (i) and (ii).].

AMENDMENTS IN THE REPRESENTATION OF THE PEOPLE (CONDUCT OF ELECTION AND **ELECTION PETITIONS) RULES, 1956**

SHRIRM.HAJARNAVIS: Sir, I beg to lav on the Table, under sub-section (3) of section 169 of the Representation of the People Act, 1951, a copy of the Ministry of Law Notification S.R.O. No. 4163, dated the 31st December, 1957, publishing further amendments in the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956. [Placed in Library, See No. LT-532/58.]

UNION DUTIES OF EXCISE (DISTRIBUTION) RULES, 1958.

SHRI B. R. BHAGAT: Sir, I beg to lay on the Table, under sub-section (2) of section 5 of the Union Duties of Excise (Distribution) Act, 1957, a copy of the Ministry of Finance (Deptt. of Economic Affairs) Notification S.R.O. No. 183 dated the 10th January; 1958, publishing the Union Duties of Excise (Distribution) Rules, 1958. [Placed in Library, See No. LT-585/58.].

ADDITIONAL DUTIES OF EXCISE (DISTRI-**BUTION) RULES, 1958**

SHRI B. R. BHAGAT: Sir, I also beg to lay on the Table, under sub-section